(c) The existing procedures in the Licensing Directorate of DGCA have strictly enforced. Result of DGCA examination submitted by the candidates are cross-verified with the Master result sheet from Central Examination Organisation available with the Directorate of Licensing and in case of non-availability of the result sheet, the papers are required to be sent to Central Examination Organisation for verification. Before conversion of foreign licences into Indian licences, the licences are verified from the concerned regulatory authority of the State issuing the foreign licence. The Government constituted an Expert Committee to look into the current system of examination and licensing of pilots and make recommendations to make the system secure, credible and efficient and in line with modern and best practices.

Separate air routs for helicopter

485. SHRIMATI SHOBHANA BHARTIA: Will the Minister of CIVIL AVIATION be pleased to states:

(a) whether in the wake of growing number of helicopter crashes in the country, Government has decided to map air routes for helicopters;

(b) if so, the details thereof;

(c) whether Directorate General of Civil Aviation has since mapped the air routes for helicopters and communicated the same to the owners of helicopters; and

(d) if so, details on the relevance of mapping for prevention of air accidents?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (d) At present there are no designated helicopter route in the North East. Weather conditions necessitate frequent deviation in helicopter paths. Besides, traffic density is not high and does not warrant any designation of separate helicopter corridors. However, a Group has been formed to examine the feasibility of alternate helicopter routes in Arunachal Pradesh in wake of the recent accidents.

In Delhi and Mumbai separate helicopter corridors exist for offshore and onshore helicopter operations, which are notified to the operators.

Fake flying schools

486. SHRI JANARDAN WAGHMARE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government is aware that several fake flying schools/ institutes are operating across the country;

(b) if so, the facts and details thereof;

(c) whether the DGCA has investigated the details of such fake flying institutes across the country; and

(d) if so, the steps taken by Government to put a ban on the functioning of such fake flying institutes across the country?

THE MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): (a) to (d) Directorate General of Civil Aviation (DGCA) approves the flying club, which comply with the conditions stipulated in the Civil Aviation Requirements Section 7 - Flight Crew Standards Training & Licensing Series 'D' Part I. There are 41 flying training institutes approved by DGCA. The list of such institutes is available on DGCA's website. 20 of these Flying Clubs have been audited by DGCA. The discrepancies found during the audit include not maintaining proper documents; non-completion of Flying training Dossiers; improper briefing and de-briefing; non-maintenance of dissemination registers for working engineers etc. Corrective action as per the nature of Audit Observation is taken with the concerned flying training institutes with an aim to improve the system. Further, inspection of facilities at the flying training institutes is carried out by DGCA to ensure compliance of laid down norms and procedures before renewal of approval.

Expansion of Madurai airport

487. SHRI PRAMOD KUREEL: Will the Minister of CIVIL AVIATION be pleased to state:

(a) total and from Chinna Udaippu village of Madurai district of Tamil Nadu acquired in the year 1973 for the construction of Phase-I Madurai airport;

(b) amount of compensation given to the farmers whose land was acquired for the said purpose;

(c) land acquired for the expansion of the Madurai international airport for Phase-II;

(d) total compensation given against this acquisition to the affected farmers of the same village; and